

pose to take for the enforcement of the contract?

The Minister of External Affairs (Shri M. C. Chagla): (a) On March 28, 1967 for Rs. 1,35,000.

(b) Yes, Sir.

(c) The agreement about the sale of the building has a subsidiary clause to the effect that the land on which the building is situated remains in the possession of the Government of China. In a separate agreement concluded on the same day, this land was leased to the Government of India for a period of 99 years. The lease agreement contains a provision that the property should be used for the "diplomatic, Consular and other purposes of the lease and for purposes connected therewith and not for any other purpose." It also contains provisions for automatic expiry of the agreement in case of violation of the terms by the lessee; the agreement can also be terminated by the lessor due to special reasons by a written notice. The two agreements were signed between the Consul-General of the Republic of India, Shanghai, for and on behalf of the President of India and the representative of the Shanghai House and Land Bureau of the People's Republic of China.

(d) Yes, Sir

On February 27, 1967, a notice was delivered to the Embassy by the Ministry of Foreign Affairs of the People's Republic of China on behalf of the Shanghai Municipal Real Estate Administrative Bureau. They have alleged that since December 1962 when the Consulate-General was wound up, the plot of land and the building have remained unused and that is in contravention of the lease agreement. They have also stated that the property is required by the Shanghai Municipal Corporation. They have however, offered to give us a "fair price".

(e) and (f). The question is under examination of the Government.

India-China Boundary in G.D.R. Publications

58. Shri R. Barua: Will the Minister of External Affairs be pleased to state:

(a) whether Government's attention has been drawn to "the Atlas for Geography" and similar other publications in G.D.R. in which the borders between China and India are drawn according to the wishes of Peking; and

(b) if so, Government's reaction thereto?

The Minister of External Affairs (Shri M. C. Chagla): (a) Attention of the Government has been drawn to the publication "World-Atlas—States and Economy" published in the G.D.R. The Sino-Indian border as indicated in the map is shown with a broken line and is not in accordance with either India's or China's position. The map also bears the legend:

"Final demarcation of border will be clarified through negotiations between the P.R. of China and India."

(b) According to the existing regulations import of these and any other publications which do not correctly depict India's borders is banned.

12.08 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

WORK-TO-RULE CAMPAIGN BY TELEGRAPHERS AND SENDING OF TELEGRAMS BY POST

Mr. Speaker: Now, Shri Atal Behari Vajpayee may read out the calling-attention notice.

Shri S. M. Banerjee (Kanpur): Before he reads it out, may I invite your kind attention to one thing? This is a notice addressed to the Minister of Parliamentary Affairs and Communications about the Work-to-Rule campaign launched by the telegraphists of the Posts and Telegraphs Department

and the sending of telegrams by post. Right from the beginning, questions had been tabled on this and calling-attention-notices had also been tabled. My hon. friend Shri Indrajit Gupta had also tabled a calling-attention-notice on this but that had been rejected. I do not mind it, because a similar notice has now been admitted. But I would submit that it has been admitted after the whole thing has been settled. I am glad that the hon. Minister has settled the whole thing. But my submission is that the notice should be answered when the whole thing is on, because otherwise the whole purpose will be defeated. I would like to know why this was not taken up earlier.

Mr. Speaker: Perhaps, it was admitted before. When three or four calling-attention-notices come only one can be admitted, and naturally, this must have been admitted, and the others must have come later on.

Shri S. M. Banerjee: If the matter is so important, the hon. Minister has a right to make a statement here *suo motu*. Now that the matter has been settled without this calling-attention-notice, it will be only a sort of *post-mortem* that we shall be taking it up here.

Mr. Speaker: When it was admitted, it may have been important; but in between, it may have been solved also. Anyway, let Shri Vajpayee raise it now. If the hon. Member does not want it, that is a different matter.

Shri Hem Barua (Mangaldai): Are we to understand that you were late in admitting this calling-attention-notice only because of the fact that the Minister did not agree with you, so far as the timing was concerned?

Shri Nambiar (Tiruchirappalli): The calling-attention-notice was not relating to the sending of telegrams by post. The whole thing has been wrongly put down here. That is our complaint.

श्री छटल बिहारी बाजपेयी (बलरामपुर) :
श्रीमन् निम्नलिखित प्रबिलम्बनीय लोक महत्व के विषय की श्रौर में संसद् कार्य तथा संचार मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वे इस बारे में एक वक्तव्य दें :—

“डाक तथा तार विभाग के टेली-ग्राफिस्टों द्वारा आरम्भ किये गये ‘नियम के अनुसार काम’ आन्दोलन और तारों का डाक द्वारा भेजा जाना”

संसद-कार्य तथा संचार मंत्री (डा० रामसुभग सिंह) : 22 मार्च 1967 को यूनियन के चेयरमैन तथा सेक्रेटरी ने मुझसे मुलाकात की और कहा कि वे “रूल आन्दोलन” बिना शर्त वापस लेने को नहिमत हो गये हैं और करीब आध घंटे बाद उन्होंने वह आन्दोलन बिना शर्त वापस ले लिया और उसकी सूचना मुझे दे दी। इस सम्बन्ध में मैं अपना स्टेटमेंट सदन के पटल पर रखता हूँ।
[Placed in Library. See No. LT-99/67].

Shri P. K. Deo (Kalahandi): What has the hon. Minister said?

Mr. Speaker: He has laid a statement on the Table.

Shri A. B. Vajpayee: How can we put supplementaries unless we know the statement in full?

Dr. Ram Subhag Singh: If you so wish, I shall read the entire statement.

Mr. Speaker: It was already notified in the notice office. It was there. It will take time if he were to read out the whole statement here.

Shri A. B. Vajpayee: In that case, you will allow us to ask for clarification or put questions in the evening after going through the statement, say at 4.30 p.m.

Mr. Speaker: Yes.

Shri S. M. Banerjee: I would like to ask the hon. Minister through you to see that his statement also includes a statement about those who have been discharged even after the withdrawal of the work-to-rule campaign.

Mr. Speaker: Let me see.

12.12 hrs.

RE. QUESTION OF PRIVILEGE

Mr. Speaker: We have to take up the question of privilege given notice of by Shri Madhu Limaye, against the *Hindustan Times*.

डा० राम मनोहर लोहिया (कन्नौज) : अध्यक्ष महोदय इसके पहले मेरा एक स्वयं प्रस्ताव है—स्वतलाना जी के सम्बन्ध में ।

Mr. Speaker: I am on the other matter now.

डा० राम मनोहर लोहिया . मेरा एक स्वयं प्रस्ताव है क्योंकि स्वतलाना जी का मेरे पास एक खत है जिससे यह साबित होता है . . .

Mr. Speaker: It will be considered later.

डा० राम मनोहर लोहिया : प्राय इस स्वयं प्रस्ताव को बाद में ले लेंगे ।

Mr. Speaker: I am not taking it up today.

डा० राम मनोहर लोहिया : नियम के अनुसार स्वयं प्रस्ताव पहले आता है लेकिन अगर प्राय इसको बाद में लें तो कोई हर्ज नहीं है । कृपया एक सेकेण्ड प्राय मुझे दे दें । एक तो निम्न का प्रस्ताव है—माननीय शिक्षा मंत्री पर और एक विशेषाधिकार का प्रस्ताव है । लेकिन इन के अतिरिक्त एक स्वयं प्रस्ताव है । स्वतलाना जी का मामला इस बक्त बहुत गहरा हो गया है, उनकी भाषावी और

जान को खतरा है, वे एक मनुष्य हैं और उनके साथ साथ मेरी राय में वह एक भारतीय भी हैं । ऐसी अवस्था में जो पुरानी बातें हो गई हैं

Mr. Speaker: It is under my consideration.

डा० राम मनोहर लोहिया : स्वयं प्रस्ताव के सम्बन्ध में मेरे पास एक खत है ।

Mr. Speaker: It may be so. But I have yet to give my decision on it. I have disallowed the adjournment motion. I am considering the other thing, whether it could be taken up.

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, प्राय देखिये, इस भारत के लिये कुछ करना चाहिये । उसका एक खत है

श्री मधु लिमये (मुंगेर) : खत तो प्राय टेबिल पर रखने दीजिये ।

डा० राम मनोहर लोहिया : अध्यक्ष महोदय प्राय मेरी प्रार्थना सुनिये । हो सकता है कि माननीय विदेश मंत्री पुरानी बातों के सम्बन्ध में अगर कुछ न कहना चाहें तो न कहे । मैं यहां तक तैयार हूँ कि पुरानी बातों पर मैं भी पर्दा डाल दूंगा लेकिन भविष्य के मामले में मैं चाहता हूँ कि प्राय ही स्वतलाना जी को भारत सरकार की तरफ से एक बिलकुल भ्रष्टा सन्देश, भेजा जाय चाहे जैसे भेजे, चाहे एक ऐसे प्रादमी को भेज कर जिसे स्वतलाना जी का विश्वास प्राप्त हो यह कहने के लिये . . . (अव्यवधान)

Shri Hem Barua (Mangaldai): I can go

डा० राम मनोहर लोहिया : मुझे एक सेकेण्ड कहने दीजिये । इसलिये कि उनको भारत में आने की इजाजत ही सिर्फ नहीं, बल्कि हम उनसे प्रार्थना करते हैं कि वे भारत में आयें (अव्यवधान)